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**THE MAINTENANCE ORDERS ENFORCEMENT
(AMENDMENT) ACT, 1952**

No. XLVII OF 1952



Repealed by Act 36 of 1957

[30th July, 1952]

An Act further to amend the Maintenance Orders Enforcement Act, 1921

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Maintenance Orders Enforcement (Amendment) Act, 1952.

2. Amendment of long title and preamble, Act XVIII of 1921.—In the long title of, and the preamble to, the Maintenance Orders Enforcement Act, 1921 (hereinafter referred to as the principal Act) for the words "His Majesty's Dominions and Protectorates," the words "reciprocating territories," shall be substituted.

3. Amendment of section 2, Act XVIII of 1921.—In section 2 of the principal Act,—

(a) in the definition of 'dependants' for the words 'the part of His Majesty's Dominions' the words 'the reciprocating territory' shall be substituted;

(b) for the definition of 'reciprocating territory' the following definition shall be substituted, namely:—

" 'reciprocating territory' means any country or territory outside India in respect of which this Act for the time being applies by virtue of a declaration under section 3."

4. Substitution of new section for section 3, Act XVIII of 1921.—For section 3 of the principal Act, the following section shall be substituted, namely:—

"3. *Declaration of reciprocal arrangements.*—If the Central Government is satisfied that legal provision exists in any country or territory outside India for the enforcement within that country or territory of maintenance orders made by courts in India, the Central Government may, by notification in the Official Gazette, declare that this Act applies in respect of that country or territory and thereupon it shall apply accordingly."

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